
ACT No. VIII. OF 1848.

*Passed by the Governor General of India in Council on
the 25th of March, 1848.*

*To modify the provisions of Sections 9, 10, 11 and 13 of Regulation V.
1812, of the Bengal Code.*

IT is hereby enacted, in modification of the provisions of Sections 9, 10, 11 and 13 of Regulation V. 1812 of the Bengal Code, that if any ryot or tenant of land, upon whom such notice or demand as is specified in the said Sections is to be served, shall have no place of usual residence in the zillah where the land to which such notice or demand has reference is situate, the mode of serving such notice or demand with a jumma wassil baukee shall be by affixing it at the Maal Cutcherry of such land, or other conspicuous place thereon or at the village Chouree, Choupal, or other conspicuous place in the village.